

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 22(ND)/2011
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

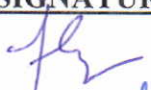


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.10.2016

NAME OF THE COMPANY: Mr. Nishi Gupta

V/s.

M/s. Manohar Lal Gupta & Co. Pvt. Ltd. & ors.


SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Anurag Gupta	Director	R-5	
(2)	Mr. Prashant Mehta	Advocate	Petitioner	
(3)	Ms. Vasundhara Bhandwaj	Advocate	Petitioner	
(4)	Mr. Nishit Gupta	Director	Petitioner No. 2	

Order

Learned counsel for the petitioner has stated that mediation in the present dispute has not succeeded and the matter needs to be adjudicated.

To come up for arguments on 07.12.2016 high up on the list.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)